

ORDERS OF THE TRIBUNAL



ORDER DATED 20-02-2003.

Heard Mr.A.K.Mohapatra, Learned Counsel for the Applicant and Mr.A.K.Bose, Learned Senior Standing Counsel appearing for the Respondents.

In this Original Application under section 19 of the Administrative Tribunals Act, 1985, the following prayers were made:-

- (i) to direct the Respondents to allow the Applicant to appear the interview scheduled to be held on 20.11.1996 pursuant to Annexure-5 for the post of Gr. op peon under the Respondent No.4;
- (ii) to direct the Respondents to regularise the services of the applicant and absorb him in the post of Gr.D peon in thepay of %.750/- plus allowances which has been transferred from the Regional Office to the Bhubanesw office of the Respondents with all consequential service and financial benefits;
- (iii) to pass any other appropriate order(s)/direction(s) as deemed fit and proper.

while admiting this case on 12.11.

1996 the following interim orders were passed:

*xxx xxx, Meanwhile Respondents 3&4 viz. Director of Airworthiness Civil aviation a Department, Calcutta, Airport Galcutta and Senior Airworthiness Officer, Bhubaneswar Airport, Bhubaneswar respectively are hereby directed to accept the candidature of the applicant for the interview to be held on 20.11.1996 pursuant to Annexure-5 and consider him for the post of Gr.D Peen under Res. No. subject to his fulfilment of the prescribed conditions for eligibility for consideration. Respondents 3 and 4 shall consider him alongwith others for the above said post on 20.11.1996. While considering the

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candidature of the applicant the Respondents shallgive due weightage to the experience gained by him*.

Thus, virtually this O.A. was allowed at the admission stage. Learned Counsel for the Applicant also fairly conceds that he has nothing more to press in this O.A. There being no issues available to be adjudicated by this Tribunal, this O.A. is accordingly disposed of No costs.

send copies to the parties.

vice-chairman 797

Member(Judicial)